

NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH  
NEW DELHI

C.P NO. 1168/2016  
CA NO.

CORAM:

PRESENT: SH. R.VARADHARAJAN  
Hon'ble Member (J)

SH. S. K. MOHAPATRA  
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF SPECIAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 03.03.2017

NAME OF THE COMPANY: Inyssenkrupp Industires India Pvt.  
V/s  
Action Spat & Power (p) Ltd.


SECTION OF THE COMPANIES ACT: 433(e)&(f)434&439

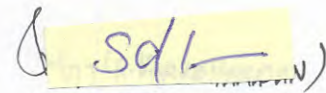
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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**ORDER**

Learned counsel for the petitioner states that the petition may be dismissed as withdrawn with liberty to file a fresh one on the same cause of action in accordance with the provisions of IBC, 2016 and the latest dispensation.

The prayer made by the learned counsel is accepted and liberty is granted in terms of the request made.

  
(S.K.MOHAPATRA)  
MEMBER (TECHNICAL)

  
(R.VARADHARAJAN)  
MEMBER (JUDICIAL)